

(215)

22/07/2011

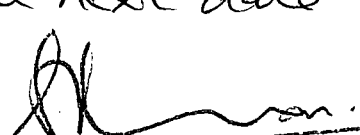
Mr. Vinay Jain, Counsel for applicant.
Mr. Kuldeep Mathur, Counsel for respondent.

Repl's for
filed
22/7/11

One week's time is granted to the respondents for filing reply. Post the matter on 27/07/2011. The interim relief already granted to continue till the next date.

Memo d
appeared and
Repl's filed on
25/7/2011

28/7/11


SUDHIR KUMAR
MEMBER (A)

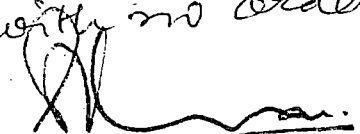

Dr. K. B. SURESH
Judicial Member

27/7/2011

Mr. Vinay Jain, Counsel for applicant.
Mr. Kuldeep Mathur, Counsel for respondent.

Heard the learned
Counsel for both sides.

Learned counsel
Mr. Jain wants to withdraw
this on with liberty to re-
agitate with a fresh &
canvassing fresh factual
matrix. Allowed. The on
is dismissed as withdrawn
with no orders as to costs.


SUDHIR KUMAR
MEMBER (A)


Dr. K. B. SURESH
Judicial Member

RIC
10-8-11
for - Kuldeep Mathur

